

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/2525/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 4th April,
7th March, 2025.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2025/335, dtd. 05.03.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 03.03.2025 and 04.03.2025**. The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

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Memo No.HC.VII-120/2003/2526 - IA, dated, 04-04-2025
Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

[Handwritten initials]